

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 3/RP/2023**

Subject : Petition for review of the Order dated 30.11.2022 in Petition No. 145/GT/2022 in the matter of revision of tariff for the period 2014-19 and determination of tariff for the period 2019-24 in respect of Chamera-I Hydroelectric Power Station (540 MW).

Petitioner : NHPC Limited

Respondents : PSPCL and 8 others

Date of Hearing : **4.4.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NHPC  
Shri Mohd. Faruquw, NHPC  
Shri Piyush Kumar, NHPC  
Shri Jitendra K. Jha, NHPC  
Shri Mohhit Mudgal, Advocate, BRPL & BYPL  
Shri Sachin Dubey, Advocate, BRPL & BYPL  
Shri Mohit Jain, Advocate, BRPL & BYPL  
Ms. Shweta Chaudhary, BSES Discoms  
Ms. Jaya, BSES Discoms

**Record of Proceedings**

During the hearing, the learned counsel for the Review Petitioner made detailed oral submissions on the following issues:

- a) Disallowance of additional capital expenditure on account of the purchase of CCTV camera amounting to Rs. 24.97 lakh during 2014-17 (Rs. 9.32 lakh in 2014-15, Rs. 0.89 lakh in 2015-16 and Rs. 14.76 lakh in 2016-17);
- b) Disallowance of the additional capitalization for replacement of Sequential Event Recorder for Rs. 52.91 lakh in 2017-18; and
- c) Disallowance of the Construction of Sewage Treatment Plant for executive field hostel/transit camp for Rs. 6.80 lakh in 2018-19.

2. The learned counsel for the Respondent BRPL and BYPL submitted that there is no error apparent on the face of the order on the above issues. He, however, submitted that the reply filed by the Respondents may be considered at the time of the disposal of the Review Petition.



3. The Commission, after hearing the parties, reserved an order in the matter.

**By order of the Commission**

*Sd/-*  
**(B. Sreekumar)**  
**Joint Chief (Law)**

